

54

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 247 of 2017 in CP(CAA) No. Inv. 4152/NCLT/AHM/2017  
c.w. CA(CAA) No. 21/NCLT/AHM/2017**

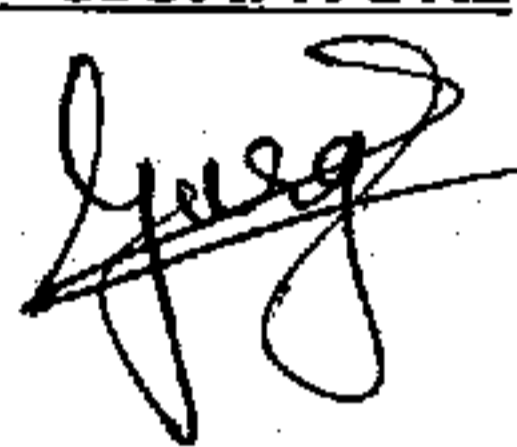
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.08.2017**

Name of the Company: Indraprastha Supermart Pvt Ltd

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	GARGI R. VYAS	ADVOCATE	TRANSFEREE COMPANY	
2.				

**ORDER**

Learned Advocate Ms. Gargi Vyas present for Applicant.

Heard arguments of Learned Counsel for Applicant in IA 247/2017.

This application is filed to condone the delay of 6 days in filing the petition.

The reason stated is "owing to intervening festivals and bank holidays, as also national holiday, the applicant and the transferor company could not comply to the said regulations of filing the petition within the stipulated period of 7 days. It is a sufficient reason".

Hence, delay is condoned.

Application is allowed.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 28th day of August, 2017.